

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 169 of 2012 &
I.A. No. 288 of 2012

Dated : 22nd February, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Wockhardt Ltd. ... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission
& Anr. ...Respondent(s)

Counsel for the Appellant(s): Mr. M.G. Ramachandran

Ms. Ranjitha Ramachandran

Counsel for the Respondent(s): Mr. Abhishek Mitra for MSEDCL

ORDER

(ON BEING MENTIONED)

The learned counsel for the Appellant seeks for a direction that no coercive action be taken by the Respondent since they are proposing to file an Appeal before the Hon'ble Supreme Court.

We have heard the learned counsel for the Respondent on this aspect. He strongly opposes this request.

In view of the fact that the final Order has already been passed by this Tribunal dealing with tariff Order, we are not inclined to pass any such interim Order as prayed by the Appellant.

Therefore, the request of the learned counsel for the Appellant is hereby rejected.

(Rakesh Nath)
Technical Member
ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson